

excise duty on all excisable goods.

(x) G.S.R. 143 (E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum regarding exemption of special excise duty paid on inputs used in the finished products under certain circumstances.

(xi) G.S.R. 144 (E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum regarding exemption to goods produced in a free trade zone or hundred per cent export oriented undertaking from the levy of special excise duty.

(xii) G.S.R. 145 (E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 177/86-CE, dated the 1st March, 1986.

(xiii) G.S.R. 146 (E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum prescribing rebate of special excise duty on export of excisable goods under Rule 12 or Rule 12 A of the Central Excise Rules, 1944.

(xiv) G.S.R. 147 (E) published in Gazette of India dated the 14th March, 1991 together with an explanatory

memorandum allowing movement of excisable goods without payment of special excise duty under Rule 191 B of the Central Excise Rules, 1944.

(xv) G.S.R. 174 (E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the Notification.

(xvi) G.S.R. 258 (E) published in Gazette of India dated the 3rd May, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 82/84-CE, dated the 31st March, 1984.

(xvii) G.S.R. 355 (E) published in Gazette of India dated the 10th July, 1991 together with an explanatory memorandum directing that the whole of the duty of excise and the special duty of excise payable on such computer software in the form of a recorded media, but for the said practice shall not be requested to be paid during the period from 28th February, 1986 to the 27th April, 1988.

[Placed in Library. See no. LT - 514/91]

Export of Frozen Fish and Fishery products (Quality Control and Inspection) (Second Amendment) Rules, 1990

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): Sir, I beg to lay on the

Table a copy of the Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Second Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. S.O. 3331 in Gazette of India dated the 15th December, 1990 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT - 515/91]

12.51 hrs.

ASSENT TO BILLS

[*English*]

SECRETARY-GENERAL: Sir, I lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the House of Parliament during the current session and assented to since a report was last made to the House on 23rd August, 1991:-

(1) The Delhi Municipal Laws (Amendment) Bill, 1991

(2) The Jammu and Kashmir Criminal Law Amendment (Second Amending) Bill, 1991.

12.52 hrs.

MATTERS UNDER RULE 377

(I) **Need to set up Doordarshan Kendra at Hissar**

[*English*]

SHRI NARAIN SINGH CHAUDHRI (Hissar): The long standing demand for providing a regional Doordarshan Kendra at Hissar has not been given due consideration so far. The foundation stone of the Doordarshan/AIR Building at Hissar was laid on

12-2-1991. But thereafter no progress has been made towards its establishment. The Haryana Government have provided 12 acres of land for setting up the Doordarshan Kendra at Hissar.

The need for Doordarshan Kendra is strongly felt to highlight the cultural heritage of Haryana and to give a fillip to the creativity of the people of Haryana. The steps for its speedy commissioning are required to be taken by the Central Government Information and Broadcasting Ministry.

(II) **Need to take Immediate steps for all-round development of Thannithodu region in Pathanamthitta District, Kerala**

SHRIKODIKKUNNIL SURESH (Adoor): Sir, I would like to bring to the notice of the House about the pitiable condition of People of Thannithodu panchayat in Pathanamthitta District, Kerala which has a population of more than 20,000 which include Adivasis and Tribals. One has to travel about 20 KM through the force forest to reach there. The People of this Panchayat face problems due to non-availability of basic amenities like drinking water, electricity, education, proper roads, and medical facilities etc.

I urge upon the Government to take immediate steps for the development of this panchayat under Rural Development Scheme of the Government of India.

(iii) **Need to lay railway line between Arrah and Sasaram**

[*Translation*]

SHRI RAM PRASAD SINGH (Bikramganj): Mr. Deputy Speaker, Sir, Bikramganj in Bihar Joins two historical cities-Arrah and Sasaram. Arrah is district